GOVERNMENT OF INDIA
MINISTRY OF PANCHAYATI RAJ
LOK SABHA
UNSTARRED QUESTION NO. 2679
ANSWERED ON 16/12/2025

COMPUTERISATION OF PANCHAYATS

2679. DR. GUMMA THANUJA RANI:

Will the Minister of PANCHAYATI RAJ be pleased to state:

a. the current status of computerisation of Panchayats in the country, State-wise;
b. the number of Panchayats that have been fully computerised; and
c. the details of funds allocated and utilised for the said purpose during the last three years?

ANSWER

THE MINISTER OF PANCHAYATI RAJ

(SHRI RAJIV RANJAN SINGH ALIAS LALAN SINGH)

(a) & (b) Panchayat, being "Local Government", is a State subject and part of the State list of the Seventh Schedule of the Constitution of India. Thus the primary responsibility of providing computers to the Gram Panchayats lies with States/UTs. However, under the Centrally Sponsored Scheme of Rashtriya Gram Swaraj Abhiyan (RGSA), the Ministry supplements the efforts of States/UTs by providing Computers and peripherals, at a limited scale, with particular focus on the North Eastern States.

The state-wise status of computers in Gram Panchayat is attached at **Annexure-I**. The Ministry, with its limited resources under RGSA, attempted saturation approach for supporting computerization of Gram Panchayats. So far, the State/ UTs of Goa, Himachal Pradesh, Jammu & Kashmir, Karnataka, Kerala, Maharashtra, Manipur, Rajasthan, Uttar Pradesh, West Bengal, Andaman & Nicobar, Dadra & Nagar Haveli and Daman & Diu and Ladakh have reported 100% computer saturation.

(c) Rashtriya Gram Swaraj Abhiyan (RGSA) is a demand driven scheme and funds released to the States/UTs against total amount of Annual Action Plans (AAP) approved by Central Empowered Committee. Funds under the scheme are released against the total approved amount of the Annual Action Plan (AAP). The expenditure of the funds is undertaken by the State in accordance with their priorities including Computers for digital enablement, within approved component of AAP of the RGSA. Further, States can also utilize funds from various sources, viz. Central Finance Commission, State Finance Commission (SFC), Own Source Revenue (OSR), and any other resources available with the Gram Panchayats, to support their infrastructure needs. Further, the Ministry encourages States and Panchayats to leverage these funds by converging them with various infrastructure schemes of the Central and State Governments. The State/UT wise status of fund allocated/ released and utilized under RGSA during last three years is at **Annexure-II**.

Annexure-I

Annexure refer to in reply to Part (a) & (b) of the Lok Sabha Unstarred Question No.2679 to be answered on 16/12/2025 regarding Computerisation of Panchayats

Status of Computers in Gram Panchayat Bhawan

Sl. No	Name of the States/UTs	Number of GPs/ Traditional Local Bodies	GPs with Computers	GPs without Computers
1	Andhra Pradesh	13371	9991	3380
2	Arunachal Pradesh	2108	1372	736
3	Assam	2192	1324	868
4	Bihar	8053	2000	6053
5	Chhattisgarh	11693	6309	5384
6	Goa	191	191	0
7	Gujarat	14648	14181	467
8	Haryana	6227	631	5596
9	Himachal Pradesh	3615	3615	0
10	Jammu and Kashmir	4291	4291	0
11	Jharkhand	4345	2248	2097
12	Karnataka	5948	5948	0
13	Kerala	941	941	0
14	Madhya Pradesh	23011	22565	446
15	Maharashtra	27943	27943	0
16	Manipur	161	161	0
17	Meghalaya	6431	4754	1677
18	Mizoram	834	305	529
19	Nagaland	1315	724	591
20	Odisha	6794	5576	1218
21	Punjab	13236	300	12936
22	Rajasthan	11193	11193	0
23	Sikkim	199	149	50
24	Tamil Nadu	12525	10941	1584
25	Telangana	12848	5045	7803
26	Tripura	606	588	18
27	Uttar Pradesh	57691	57691	0
28	Uttarakhand	7817	2863	4954
29	West Bengal	3339	3339	0
Union Territories				
30	Andaman & Nicobar	70	70	0
31	The Dadra And Nagar Haveli And Daman And Diu	42	42	0

32	Ladakh	193	193	0
Total		**2,63,871**	**2,07,484**	**56,387**

Annexure-II

Annexure refer to in reply to Part (c) of the Lok Sabha Unstarred Question No.2679 to be answered on 16/12/2025 regarding Computerisation of Panchayats

Status of fund Allocated/ Released and Utlized under RGSA during last three years

S.N.	State Name	2022-23		2023-24		2024-25	
		Funds allocated / Release	Funds Utilized^	Funds allocated / Release	Funds Utilized^	Funds allocated / Release	Funds Utilized^
1	Andhra Pradesh	0.00	0.00	0.00	21.35	2.52	59.66
2	Arunachal Pradesh	108.69	132.45	72.09	89.97	70.00	77.94
3	Assam	55.29	95.15	77.70	91.41	60.00	72.60
4	Bihar	33.37	70.07	25.00	51.81	0.00	78.05
5	Chhattisgarh	0.00	29.52	17.57	22.25	16.50	34.13
6	Goa	0.00	1.12	0.89	1.00	1.35	1.29
7	Gujarat	0.00	0.01	0.00	1.28	0.00	15.48
8	Haryana	0.00	3.06	0.00	8.84	5.00	8.24
9	Himachal Pradesh	60.65	37.49	19.31	69.30	27.21	43.13
10	Jammu & Kashmir	40.00	57.75	65.00	98.61	65.00	57.89
11	Jharkhand	0.00	18.44	31.00	25.95	0.00	26.56
12	Karnataka	36.00	25.67	20.00	39.01	16.25	49.52
13	Kerala	30.40	23.13	10.00	37.04	10.00	32.65
14	Madhya Pradesh	28.00	145.17	32.17	74.16	40.00	96.92
15	Maharashtra	37.84	129.03	116.12	194.26	80.00	134.81
16	Manipur	8.63	3.31	9.56	8.34	0.00	3.91
17	Meghalaya	0.00	6.41	6.00	6.26	8.00	7.60
18	Mizoram	14.27	25.48	10.00	15.64	12.00	22.69
19	Nagaland	0.00	0.00	10.00	5.46	10.00	18.28
20	Odisha	11.40	24.83	27.33	44.22	20.00	60.15
21	Punjab	34.25	42.91	10.00	23.06	5.00	23.89
22	Rajasthan	0.00	32.41	21.72	40.12	15.00	30.88
23	Sikkim	6.01	4.98	6.00	7.90	7.00	7.35

24	Tamil Nadu	25.42	8.53	0.00	25.98	45.00	63.79
25	Telangana	0.00	3.19	20.00	20.47	0.00	9.05
26	Tripura	9.80	3.76	7.43	10.96	10.00	20.29
27	Uttar Pradesh	85.05	96.33	84.13	158.95	38.77	180.84
28	Uttarakhand	42.48	57.15	64.67	66.29	50.00	63.72
29	West Bengal	4.28	50.89	33.69	57.32	52.68	82.68
	Union Territories						
30	Andaman & Nicobar Island	0.00	1.03	0.79	1.28	2.12	1.18
31	Dadra & Nagar Heveli and Daman & Diu	1.14	4.50	1.00	0.38	1.00	0.00
32	Ladakh	0.00	1.52	1.00	0.80	0.00	0.58
	Sub- Total	**672.97**	**1135.29**	**800.17**	**1319.67**	**670.4**	**1385.75**
	Others Implementing agencies	10.01	10.01	14.69	16.69	23.77	23.77
	Total	**682.98**	**1145.3**	**814.86**	**1336.36**	**694.17**	**1409.52**

^ Funds utlized by States/UTs includes unspent balance of previous years and State Share.